

GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS

LOK SABHA  
UNSTARRED QUESTION NO. 1606

TO BE ANSWERED ON THE 08<sup>TH</sup> DECEMBER, 2015/AGRAHAYANA 17, 1937 (SAKA)

EXTRADITION OF MILITANTS FROM BANGLADESH

1606. DR. SUNIL BALIRAM GAIKWAD:  
SHRI ASHOK SHANKARRAO CHAVAN:  
SHRI SUDHEER GUPTA:  
SHRI GAJANAN KIRTIKAR:  
SHRI NARANBHAI KACHHADIYA:  
KUNWAR HARIBANSH SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the general secretary of ULFA has been extradited from Bangladesh recently;
- (b) if so, the details thereof and the likely impact of the said extradition on militancy in North Eastern region of the country;
- (c) whether the Government has agreed to any condition including extradition of any wanted criminal militant to Bangladesh in return, if so, the details thereof;
- (d) whether the Government is contemplating to urge our other neighbouring countries to extradite such wanted criminals/extremists; and
- (e) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI KIREN RIJJU)

- (a) :Yes, Madam, the custody of general secretary of United Liberation Front of Assam (ULFA) has been handed over to India.

(b): The general secretary of ULFA was arrested by the Bangladesh authorities in the year 1997, was recently handed over by the Bangladesh side to India in November, 2015. The subject is presently under judicial custody. Investigations into the matter are ongoing and impact of the development at this stage would be premature.

(c): No, Madam. However, in an unconnected development, Bangladeshi criminal wanted by Bangladesh side, who was arrested by the West Bengal Police, was handed over to Bangladesh authorities as per procedure established by law.

(d) & (e): To facilitate arrest and extradition of terrorists and criminals wanted in connection with crimes committed in the country Government has entered into Mutual Legal Assistance Treaties for facilitating investigation. Govt. also issues Letters Rogatories through courts, signs MoUs with certain countries for exchange of intelligence / information about such persons and uses the INTERPOL channel for issue of Red Corner Notices. Government also issues Look-Out-Circulars on the request of State Governments / Law Enforcement Agencies concerned. India is also having Extradition Treaties with several countries for the said purpose. The Government processes such requests on priority basis for arrest and extradition of wanted terrorist and criminal.

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